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Control over Cable T.V...

1567. SHRI SHIV PRATAP MISHRA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether Government propose to exercise any control over cable television;
 - (b) if so, the details thereof; and
- ; (c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) to (c) The establishment of Cable Television Networks, with or without dishantennae systems, is regu-listed, as present, under the "Indian Telegraph Act" 1885 and the Rules made (thereunder. While no permission is required to lay cables within a private premises, a dish-antennae system for receiving TV signals direct from Satellite can be set up only after obtaining licence from the Government.

Sickness in joint sector enterprises

1568. SHRI S. K. T. RAMACHAN-DRAN: Will the PRIME MINISTER be pleased to state:

- (a) whether Government are aware that a number of joint sector enterprises become sick because of syphoning of funds by the satellite Companies owned and run by those who are the benamies or agents or close relatives of those in the Management bodies of the main joint sector enterprises; and
- (b) if so, what effective steps are be ing taken by Government to arrest this hazard which hampers industrial pro gress in this country?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P. J. KURIEN): (a) and (b) No, Sir. However, provisions exist under the sick Industrial Companies (Special Provisions) Act, 1985 to deal with suck eventualities.

Security along South East Coast of India

- 1569. SHRI S. K. T. RAMACHAN DRAN: Will the Minister of DE FENCE be pleased to state:
- (a) what steps have been taken by Government to sustain security along the South East Coast of India in view of Trincornalls being increasingly subjected to potentially unsafe influence of a super power country; and
- (b) what steps are taken by Government to protect the Indian fishermen increasingly subjected to frequent harassment in Indian territorial waters by the violent terrorist group from a neighbouring country and also by the Naval force of Sri Lanka?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) Government maintains a close watch over all developments and takes timely and effective measures to safeguard National security, at all times. Due attention has been given by the Government to the special security requirements of tile South-East coast.

(b) No case of harassment of Indian fishermen in Indian territorial waters has come to the notice of the Government. The Indian Navy and the Coast Guard maintain continuous vigil/surveillance in Indian territorial waters to protect India's maritime interest, including Indian fishermen.

Granting dealership/appointing agents by Indian Petrochemical Corporation

1570. SHRI PRAKASH YASHWANT AMBEDKAR: Will the PRIME MINIS TER be pleased to state:

- (a) whether it is a fact that the Indian Petrochemical Corporation appoints agents or grants dealership;
- (b) the norms for granting of dealership/appointing agents; and
- (c) whether there is reservation for Scheduled Castes and Scheduled Tribes in granting dealership/appointing agents?